

been acquired by the Government for military purposes till now;

(b) how much of it is being utilised and how much remains unused;

(c) whether the State laws are applicable to the Cantonment agricultural lands or all the powers concerned are vested in the Central Government only;

(d) what do Government propose to do with the unused lands; and

(e) whether the original owners of such lands are entitled to claim its return?

The Minister of Defence (Shri Gopalaswami): (a) Nil.

(b) Does not arise.

(c) State laws are not applicable to Cantonment lands which, with very few exceptions, are owned by the Central Government.

(d) and (e). The questions do not arise.

LEATHER GOODS REQUIREMENTS OF THE ARMY

675. Shri K. C. Sodhia: Will the Minister of Defence be pleased to state:

(a) what were the total leather goods requirements of the Indian Armed Forces during 1951-52; and

(b) how much of this was met from the Ordnance Factories in India and how much was purchased from (a) indigenous and (b) foreign markets?

The Minister of Defence (Shri Gopalaswami): (a) and (b). A statement is placed on the Table of the House. [See Appendix XI, annexure No. 26.]

TUNGSTEN

676. Shri K. Subrahmanyam: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) the production of Tungsten ore in India for the last five years;

(b) the amount exported and the countries to which exported; and

(c) the internal demand for the ore?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) to (c). A statement giving the information required is laid on the Table of the House. [See Appendix XI, annexure No. 27.]

CIVILIAN DOCTORS IN MILITARY HOSPITALS

677. Shri Bhakta Darshan: Will the Minister of Defence be pleased to state:

(a) which of the Cantonment General Hospitals have got civilian doctors as Medical Officers-in-charge;

(b) what are their scales of pay and allowances;

(c) what are the qualifications of those medical officers;

(d) whether any rules or principles have been laid down regarding the fees of such Medical Officers; and if so, what are the details thereof; and

(e) is there any difference in the scales of pay, allowances and fees of such Medical Officers as compared with those taken from the Army Medical Corps; and if so, what is exactly the difference?

The Minister of Defence (Shri Gopalaswami): (a) Aurangabad Cantt. and Lansdowne Cantt.

(b) (1) Aurangabad.

Rs. (H. S.) 350—350—20—410—EB—20—450—25—525—25—600 plus Dearness allowance at 17½ per cent. of substantive pay.

(2) Lansdowne.

Rs. 275 fixed, plus Rs. 20 p.m. as Dearness allowance.

(c) The qualifications of the present incumbents are:—

(1) Aurangabad—M.B.B.S.;

(2) Lansdowne—M.B.B.S.;

M.R.C.S. (Eng.); L.R.C.P. (London) and T.D.D. (Wales).

(d) No, except that the Medical Officer Incharge Cantonment General Hospital is normally allowed private practice outside the hours prescribed for attendance in hospital. No fee is charged by Medical Officers for attending to patients at the hospital.

(e) Yes. The pay scales of the civilian doctors who are servants of the Cantonment Boards are fixed by the Cantonment Board according to its local circumstances. The Medical Officers taken from the Army Medical Corps are commissioned officers and employees of Government. They are entitled, in addition to their rank pay, to an allowance varying from Rs.